NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH. CHANDIGARH

CP NO. 96(ND)/2010 RT No.45/Chd/CHD/2016

Rakesh Kumar Gupta & Anr.

...Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Mahendra Pal, Advocate for petitioners No. 1(i) to 1 (iv)

Mr. Shailender Kashyap, Advocate for Mr. Ajay Sharma, Advocate

for respondent No.5.

Mr. Arun Kumar, Advocate for respondents No.1 to 4 & 7.

None for respondent No. 6.

On the request of learned counsel for both the parties, the matter be listed for National Lok Adalat to be held on 08.07.2017. Parties would also be present. Municipal Corporation is, however, exempted from appearing in the National Lok Adalat but shall keep watch about the next date in this case in case the settlement is not reached

The learned counsel for the respondents submits that he would pay the cost imposed on the previous date to the petitioner.

- Sd/ -(Justice R.P. Nagrath) Member (Judicial)

May 25, 2017 saini